

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF LAND RESOURCES

LOK SABHA
UNSTARRED QUESTION NO. 4464
TO BE ANSWERED ON 22.03.2018

Land to Landless Dalits

4464. PROF. SADHU SINGH:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether a number of rural Dalit households are landless in the country;
- (b) if so, the details thereof;
- (c) whether there has been demand for giving five acres of land to landless dalits as a means to resolve the rural livelihood crisis;
- (d) if so, the details thereof; and
- (e) the response of the Union Government thereto?

ANSWER

**MINISTER OF STATE FOR RURAL DEVELOPMENT
(SHRI RAM KRIPAL YADAV)**

(a) to (e): As per Entry 18 and Entry 45 of List II (State List) of the Seventh Schedule of the Constitution, the subject of 'Land' and its management falls in the jurisdiction of the States. Power to enact laws relating to 'Land' vests in the Legislatures of the States. Each State has its own State-specific Revenue Laws to deal with 'Land' and matters related thereto. Information on land to landless Dalits is not centrally maintained in the Department of Land Resources.
